

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**CIVIL REVIEW No.486 of 2017**  
**In**  
**Letters Patent Appeal No.30 of 2014**

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Nand Kishore Chaudhary

... .. Petitioner/s

Versus

The State Of Bihar and Ors

... .. Opposite Party/s

=====  
**Appearance :**

For the Petitioner/s : Mr.Dinesh Choudhary, Advocate

For the Opposite Party/s : Mr. Anjani Kumar, AAG-4

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**CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI**  
**and**  
**HONOURABLE MR. JUSTICE ALOK KUMAR PANDEY**  
**ORAL ORDER**

**(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)**

6      28-03-2024

The present Civil Review is with reference to remand by Hon'ble Supreme Court dated 27.08.2018. Review petitioner counsel could not apprise this Court what are the documents to establish that Vishnu Choudhary was holder of the submerger of certain land in the flooding of Kosi river and thereafter, Maluki Choudhary, who was father of the petitioner and son of Vishnu Choudhary. In the absence of these material information one cannot draw inference that petitioner's grandfather Vishnu Choudhary land's was merged in flooding of Kosi river.

2. Therefore, he is hereby directed to produce necessary material including genealogy tree prepared by the Revenue Authorities. Further, learned counsel for the petitioner has to apprise this Court under the employment scheme for



rehabilitation persons he has to establish that grandson is entitled to claim employment with reference to a particular scheme existing as on the date of his initial appointment. State counsel is also directed to provide scheme of appointment to such of those displaced persons in Kosi River flooding.

3. Relist this matter on 25.04.2024.

**(P. B. Bajanthri, J)**

**(Alok Kumar Pandey, J)**

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